

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 115/GT/2013

Subject: Approval of generating tariff of Teesta Low Dam Project Stage-III for the period from 01.04.2013 to 31.03.2014

Date of hearing: 25.6.2013

Coram: Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NHPC Limited,

Respondents: WBSEDCL

Parties present: Shri R Raina, NHPC
Shri J.K. Jha, NHPC
Shri S.K. Meena, NHPC
Shri Piyush Kumar, NHPC
Ms. R. Bedajna, Advocate, WBSEDCL
Shri M. Das, Advocate, WBSEDCL
Shri Anand Shrivastava, Advocate, WBSEDCL

RECORD OF PROCEEDINGS

This petition has been filed by the petitioner NHPC for approval of generating tariff of Teesta Low Dam Project Stage- III (hereinafter called "the generating station") for the period from 01.04.2013 to 31.03.2014 in terms of 2009 Tariff Regulations.

2. During the hearing, the learned counsel for the petitioner submitted as under:

- a) The generating station has been declared under commercial operation on 19.5.2013 and the capital cost for the generating station is ₹37995 lakh.
- b) As per the guidelines of the Commission M/S Tata consulting Engineers Ltd has been awarded the work of vetting of capital cost and the same would be submitted to the Commission after receipt of the report by the Commission.
- c) The revised cost estimate of the project is under preparation and is to be submitted for approval of the Ministry of Power, Govt of India.
- d) The prayer of the petitioner in the petition may be considered at the time of determination of tariff of generating station. The respondent is the sole beneficiary of the generating station and power is being supplied by the petitioner. However, no billing could be effected in the absence of the final tariff.

- e) The Commission may consider the grant of provisional tariff till determination of final tariff to reduce the financial liability of the petitioner.
3. On a specific query by the Commission as to the time limit within which the report on vetting of capital cost by the designated agency would be submitted, the representative of the petitioner submitted that the same would be submitted by September 2013.
4. The learned counsel for the respondent prayed for grant of 2 weeks time to file its reply to the petition.
5. The Commission after hearing the parties accepted the prayers of the respondent and directed to file its reply with copy to the petitioner, on or before 8.7.2013. Rejoinder, if any, shall be filed by the petitioner by 15.7.2013.
6. Matter shall be listed for hearing on 25.7.2013.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)